

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00819/2017 in & OA/310/01712/2017**

**Dated Tuesday the 4<sup>th</sup> day of December Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

S.Ganesan,  
S/o. (late) R. Sanniyasi,  
No. 1/92, Kattunyakkan Colony,  
Ayyanar Koilpuram,  
Puthur PO, Mahavur (via),  
Mugavoor 626111. ....Applicant

By Advocate M/s. R. Divya Priya

Vs

- 1.Union of India rep by,  
The Chief Post Master General,  
Head Post Office,  
Tamil Nadu Circle,  
Chennai 600002.
- 2.D.Jeyachandiran,  
The Assistant Superintendent Posts,  
Rajapalayam Sub-Division,  
Rajapalayam 626117.
- 3.The Assistant Superintendent Post Office,  
Rajapalayam Sub-Division,  
Rajapalayam 626117.
- 4.The Senior Superintendent Posts,  
Virudhunagar Division,  
Virudhunagar 626001.
- 5.The Director of Postal Services,  
Southern Region (TN),  
Madurai 626002.
- 6.The Post Master General,  
Southern Region (TN),  
Madurai 625002. ....Respondents

By Advocate Mr. K. Rajendran (R1 & R3-6)

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

On 09.11.2018, when the matter came up for hearing, the matter was directed to be listed under the caption “For Dismissal” since there was no representation for the learned counsel for the applicant on the previous dates of hearing. Today, when the matter is called, learned counsel for the applicant is absent and represented by junior who seeks an adjournment. Therefore, it is evident that learned counsel for applicant is not interested in prosecuting the matter even after repeated adjournments.

2. In view of the above, OA will stand dismissed in default with costs. Consequently, the connected MA 819/2017 is also dismissed.

**(T.Jacob)  
Member(A)**

**04.12.2018**

SKSI

**(P. Madhavan)  
Member(J)**